

- To step up their lending to Minority Communities to 15% of their Priority Sector Lending by the end of 2009-2010.
- To open branches in identified Minority Concentration Districts/areas;
- To organize awareness campaigns in Districts/Towns/Blocks having substantial minority population and to organize publicity campaign of their loan products through print and electronic media and religious festivals;
- To monitor disposal of loan applications from Minority Communities.

Borrowings from foreign funding agencies

2632. SHRI AMBETH RAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government takes external borrowings for specific projects from agencies like World Bank, Asian Development Bank etc.;

(b) if so, the details of such borrowings and the amount received, alongwith name of agency, details of projects and date of receipt;

(c) whether such amount has been spent on the specific project in time bound manner; and

(d) if so, the details of target expenditure and actual expenditure, year-wise and project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Yes Sir. The agency-wise and project-wise details of external borrowings from World Bank, Asian Development Bank and other foreign funding agencies during the last three years from 2006-2007 to 2008-2009 are given at Annexure [See Appendix 217 Annexure No. 18]

(c) and (d) The project-wise details of target expenditure and actual expenditure during the last three years from 2006-2007 to 2008-2009 are given at Annexure [See Appendix 217 Annexure No. 19]

Autonomy for the Internal Audit Wing of the Income Tax Department

2633. DR. K. MALAISAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Internal Audit Wing which is under the administrative control of the Income Tax Department cannot afford to be free, fair and independent in raising audit objections against its own department; and

(b) whether it will not be just and necessary to make the Internal Audit Wing autonomous and independent by drafting the Internal Audit Wing personnel from the office of Accountant General and other sources instead of the Income Tax Department?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM): (a) It is not correct to say that the Internal Audit Wing cannot afford to be free, fair and independent in raising audit objections against its own department. During the period 01-06-2007 to 31-03-2009, 2,31,024 cases have been audited by the Internal Audit Wing and raised 32,935 objections involving

tax effect of Rs. 5,957.59 cr. The statistics clearly indicate the effectiveness and performance of the Internal Audit System.

(b) The functioning of Internal Audit is co-terminus with the C&AG. A certain part of total cases are audited by both Internal Audit Wing & C&AG. The Internal Audit Wing Officers have domain expertise, and provide feedback to Chief Commissioner of Income Tax (Cadre Controlling Authority) on the performance and types of errors being committed during the course of assessments. It is therefore, not necessary to take personnel from the Accountant General for Internal Audit Wing.

Per capita income of the nation

2634. SHRI BALBIR PUNJ: Will the Minister of FINANCE be pleased to state:

- (a) what is the present per capita income of the nation; and
- (b) the relevant data of last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) As per Revised Estimates of Annual National Income, 2008-09 released by the Central Statistical Organisation, Ministry of Statistics and Programme Implementation, the per capita income in real terms (1999-2000 prices), and at current prices are as under:

(in Rs.)

Year	Per capita Income at 1999-00 Prices	Per capita income at current prices
2008-09	25494	37490
2007-08	24295	33283
2006-07	22580	29524
2005-06	20868	26003

Re-structuring of credit institutions

2635. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the State Government of Maharashtra has submitted a proposal for the reconsideration of conditions under which the credit institutions can benefit from restructuring stipulated under Dr. Vaidyanathan report;

(b) if so, the reasons for the delay in deciding on the said proposal; and

(c) by when it will be possible to make a final decision on this issue of vital importance to the co-operative movement in this country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Based on the recommendations of Vaidyanathan Task Force- I Report, Government is implementing a package, with a financial outlay estimated at Rs.13,596 crore, to be shared by